



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar  
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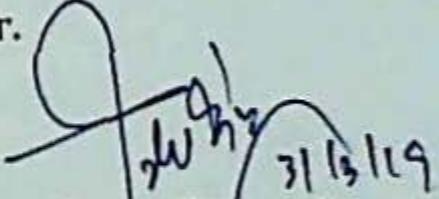
## Notification

Jammu, the 31<sup>st</sup> March, 2019

SRO 243.- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Toll Act, Samvat 1995 (Act No. VIII of 1995), and in partial modification of notification SRO-22 dated 31-01-2004 read with notifications SRO-38 of 2017 dated 01-02-2017 and SRO-65 of 2018 dated 05-02-2018, the Government hereby directs that for the figures and words "31<sup>st</sup> of March 2019", the figures and words "31<sup>st</sup> of March 2020" shall be substituted.

*This Order shall come into force immediately.*

By order of the Government of Jammu and Kashmir.

  
(Dr. Aadil Fareed)

Deputy Secretary to the Government

No. ET/Estt/180/2016

Dated :31-03-2019

Copy to the -

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Excise Commissioner, J&K.
8. Commissioner, State Taxes, J&K.
9. Director, Industries, Jammu /Srinagar.
10. Director, Geology and Mining, J&K.
11. Private Secretary to Advisor (S) to the Hon'ble Governor.
12. Private Secretary to Principal Secretary to the Government, Finance Department.
13. President, Chamber of Commerce and Industry, Jammu.
14. President, Industries Association, Bari Brahmana/Samba/Kathua.
15. General Manager, Government Press, Jammu/Kashmir.
16. Government Order File/Stock File/Incharge website.